

12.06-1/2 hrs.

*[English]*

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

Statements

SHRI RATILAL KALIDAS VARMA (Dhandhuka) : I beg to lay on the Table the Statements (Hindi and English versions) showing Final Action Taken replies of the Government on the recommendations/observations contained in the following reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :-

- (1) 9th Report (11th Lok Sabha) – Reservation for and employment of SCs and STs in Engineers India Limited.
- (2) 48th Report (10th Lok Sabha) – Reservation for and Employment of SCs and STs in Bharat Heavy Electricals Limited.
- (3) 49th Report (10th Lok Sabha) – Reservation for and employment of SCs and STs in Indian Oil Corporation Limited including Reservation for SCs and STs in grant of gas/petrol agencies.
- (4) 10th Report (11th Lok Sabha) – Reservation for and employment of SCs and STs in allotment of gas and petrol agencies.
- (5) 16th Report (10th Lok Sabha) – Reservation for and employment of SCs and STs in State Bank of India and credit facilities provided by the Bank to them.
- (6) 45th Report (10th Lok Sabha) – Working of Integrated Rural Development Programme (Assistance provided to SCs/STs).
- (7) 50th Report (10th Lok Sabha) – Reservation for and employment of SCs and STs in Central Board of Direct Taxes and Central Board of Excise and Customs.
- (8) 32th Report (10th Lok Sabha) – Reservation for and employment of SCs and STs in Cement Corporation of India Limited.
- (9) 13th Report (13th Lok Sabha) – Representation of SCs and STs in Judiciary with special reference to the appointments in Supreme Court and High Courts.
- (10) 9th Report (10th Lok Sabha) – Reservation for and employment of Scheduled Castes and

Scheduled Tribes in National Building Construction Corporation Ltd.

12.07 hrs.

*[English]*

STATEMENT BY MINISTER

Recently Concluded Commonwealth Summit in Australia

THE MINISTER OF EXTERNAL AFFAIRS (SHRI JASWANT SINGH) : Mr. Deputy-Speaker, Sir, I rise to inform the hon. Members about the recent CHOGM 2002, at Coolum in Australia. I had the honour to represent the hon. Prime Minister at this Conference – the first Commonwealth Summit in the 21st century.

Commonwealth Heads of Government met in Coolum from 2-5 March, 2002, chaired by the Prime Minister of Australia. The opening ceremony was addressed by Her Majesty Queen Elizabeth II, Head of the Commonwealth. Heads of Government adopted the Commonwealth Coolum Declaration and a separate statement attached to the Declaration on Zimbabwe as well as the Coolum Communique.

The Communique takes into account our major concerns, notably on terrorism and development. Heads of Government reiterated their total condemnation of all acts of terrorism "in whatever form or wherever they occur or by whomsoever perpetrated", adding that there is "no justification for terrorism." Similarly, on multilateral trade issues, where a consensus is usually elusive, India was able to ensure that the language on WTO-related issues faithfully reflects the outcome at Doha and is supportive of the development agenda.

The Coolum CHOGM also considered the issues of Zimbabwe. The discussions in the restricted Retreat indicated different views on this matter, a consensus being in favour of postponing action until after the receipt of the report of the Commonwealth Observer Group on the Presidential elections. At the same time, Commonwealth leaders were not in favour of any dilution of its principles in support of democracy. The CHOGM statement on Zimbabwe, agreed to determine appropriate action on Zimbabwe in the event that the Commonwealth Observer Group reported adversely. This consensus, in fact, emerged after India suggested closure of the debate urging that this issue should not further divide the Commonwealth on ethnic or racial lines.

As the hon. Members know, subsequently, the report of the Commonwealth Observer Group has already been given. And, the Committee of Chairmen comprising the Prime Minister of Australia, the President of South Africa and the President of Nigeria, have decided to suspend Zimbabwe from the Commonwealth for 12 months.

One of the significant achievements at the Conference was the unanimous recommendation that India should be invited to join CMAG (the Commonwealth Ministerial Action Group). As mentioned in the Coolum Communique, India would now become a member of the CMAG with immediate effect until the next CHOGM along with Australia, Bahamas, Bangladesh, Botswana, Malta, Nigeria and Samoa. At the last meeting of the CMAG, endorsed by this CHOGM, Heads of Government agreed that Pakistan's suspension from the Councils of Commonwealth should remain unchanged pending the restoration of a democratic Government.

On Fiji, Heads of Government took note of the progress made in the restoration of democracy and endorsed CMAG's decision to lift Fiji's suspension from the Councils of the Commonwealth. However, in recognition of the ongoing legal proceedings over the constitutionality of the Government of Fiji, it was agreed that CMAG should keep Fiji on its agenda.

The President of Nigeria having offered to host the next CHOGM, the next Summit will be held in Nigeria in 2003.

The outcome of the Conference has been entirely satisfactory from our perspective. The Coolum Declaration will help to advance the development agenda, while its robust stand on terrorism entirely takes into account our concerns. Our membership of CMAG over the next four years reinforces the strong position of India within the Commonwealth.

[English]

MR. DEPUTY SPEAKER : Now let us take up 'Zero Hour'

(Interruptions)

[Translation]

SHRI RAMJI LAL SUMAN (Firozabad) : Mr. Deputy Speaker, Sir, the situation in Gujarat is not under control. Even now curfew is imposed in number of cities. . . .  
(Interruptions)

MR. DEPUTY SPEAKER : Kindly speak one at a time.

(Interruptions)

YOGI ADITYA NATH (Gorakhpur) : We have also given notice for Zero hour. I am continuously giving notice for the last eight days. . . .(Interruptions)

MR. DEPUTY SPEAKER : I will also call you.

(Interruptions)

SHRI KIRTI JHA AZAD (Darbhanga) : On what issue he has given notice ?

DEPUTY SPEAKER : It is compulsory to give notice for Zero Hour.

SHRI KIRTI JHA AZAD : On what issue he has given notice ?

[English]

MR. DEPUTY SPEAKER : Have you given notice. Shri Kirti Jha Azad ?

(Interruptions)

SHRI KIRTI JHA AZAD : I wanted to know no what subject he has given notice. . . .(Interruptions)

MR. DEPUTY SPEAKER : There are as many 31 notices of hon's Member.

(Interruptions)

SHRI KIRTI JHA AZAD : I would like to know the subject on which he has given notice. . . .(Interruptions)

MR. DEPUTY SPEAKER : Shri Ramji Lal Suman is mentioning the subject now.

(Interruptions)

SHRI KIRTI JHA AZAD : On what subject he has given the notice ? . . .(Interruptions) Am I not entitled to know the subject ?

MR. DEPUTY SPEAKER : He is now going to present the subject.

(Interruptions)

[Translation]

SHRI SHRICHAND KRIPLANI (Chittorgarh) : People are sitting on Dharma, since last two days. . . .  
(Interruptions)

MR. DEPUTY SPEAKER : If they are sitting on Dharma then why have you not given notice yesterday ?

SHRI SHRICHAND KRIPLANI : I had given notice.

MR. DEPUTY SPEAKER : It is compulsory to give notice for zero hour before 10.00 a.m. These Members have given notices. 31 Members have given notices.

*(Interruptions)*

*[English]*

MR. DEPUTY SPEAKER : Shri Ramji Lal Suman has given the notice on situation arising out of unabated violence in Gujarat.

*(Interruptions)*

SHRI KIRIT JHA AZAD : For how many days we have to discuss this. We have been discussing this for the last four days.

MR. DEPUTY SPEAKER : Are you challenging my ruling ?

*(Interruptions)*

MR. DEPUTY SPEAKER : As we received the notices, we have listed them.

*(Interruptions)*

SHRI KIRIT JHA AZAD : Are there no other issues ?  
*(Interruptions)*

*[Translation]*

SHRI SHRICHAND KRIPLANI : For how many days they will speak on this issue ? . . .*(Interruptions)*

MR. DEPUTY SPEAKER : You can give notice for zero hour you can raise your issue. If you give notice then we can also call you.

*(Interruptions)*

*[English]*

SHRI KIRTI JHA AZAD : Mr. Deputy Speaker, Sir, how many days shall we keep on discussing the situation in Gujarat? There are other important issues also. . . .  
*(Interruptions)* How long can we keep on discussing about Gujarat? . . .*(Interruptions)* Sir, I fail to understand as to why Gujarat is being discussed every day in this House. . . .*(Interruptions)*

*[Translation]*

MR. DEPUTY SPEAKER : If you do not give notice, what can I do. You tell me that I am not allowing you to speak. There are 31 hon's Members who have given notices. There notices are with me.

*(Interruptions)*

SHRI RAMJI LAL SUMAN : Mr. Deputy Speaker. Sir, in Gujarat. . . .*(Interruptions)*

SHRI CHANDRA SHEKHAR (Balia, U.P.) : Mr. Deputy Speaker, Sir, I want to submit that just now some Members from other side were saying that if you have given permission to some other Member to speak then this information should be available to them in advance but this has not been the convention of this House. If any Member gives a notice then the priority of that notice has to be decided by the Speaker and if the Speaker allows some one to speak then he should be heard. If we donot hear each other, then the proceedings of this House will not run smoothly. If the proceedings of the House is not allowed to run smoothly and if such kind of disorderly scenes are taken place in the House it is better to adjourn the House for indefinite period so that the public may realise that the Government is not much interested in running the House because I can understand that when the members of opposition parties make such hue and cry, then this House. . . .*(Interruptions)*

*[English]*

MR. DEPUTY SPEAKER : Shri Shrichand Kriplani, do you not allow even a senior Member to speak in this House? Please take your seat.

*[Translation]*

SHRI CHANDRA SHEKHAR : We have seen such situation number of times in the House. But the way in which the Members of ruling party are shouting, I have not seen such disorderly scene in my 40 years political life. That is why I say that if we do not want to fight battle in Faizabad, Ayodhya and Gujarat and we want to fight only in this House then I will urge the members of opposition to leave the House. Let them run the House as they wish.

*[English]*

SHRI KIRTI JHA AZAD : Mr. Deputy Speaker, Sir, he has spoken. Now I would like make a submission. . . .*(Interruptions)*

SHRI C.P. RADHAKRISHNAN (Coimbatore) : Mr. Deputy Speaker, Sir, I would like to know whether the tension in Gujarat should be reduced or we would add to the tense situation in Gujarat by disucssing about it every day in the House. . . .*(Interruptions)* If we go on speaking everyday here about the situation in Gujarat, instead of reducing the tension we will only be adding to the tension and aggravating the situation there. . . .*(Interruptions)*

[Translation]

SHRI RAMJI LAL SUMAN : Mr. Deputy Speaker, Sir, curfew is still continuing in 33 cities of Gujarat. . . .  
(Interruptions)

SHRI KIRTI JHA AZAD : Mr. Deputy Speaker, Sir, we have given notices separately. We do not discuss everyday although 30-35 notices are given. I do not have any intention to create any problem in the House.  
(Interruptions)

[English]

MR. DEPUTY SPEAKER : During 'Zero Hour', notices are received. We do not reject a notice unless it relates to the law and order situation.

Last time, Shri Paswan gave a notice on law and order situation. We do not entertain such notices. During 'Zero Hour', we admit any notice if it relates to an important matter. Accordingly, it is not the Chair's responsibility to read out that such-and-such Member has given a notice on such-and-such a matter. We do not do that. According to the list that we have drawn, we have given importance to the Members.

(Interruptions)

MR. DEPUTY SPEAKER : That is how I have given the floor to Shri Suman.

(Interruptions)

MR. DEPUTY SPEAKER : You have not given any notice on this subject. If you have anything to say, I will give you a chance for that later on.

(Interruptions)

SHRI SHIVRAJ SINGH CHOUHAN (Vidisha) : Sir, I just have a submission to make. . . .  
(Interruptions)

[Translation]

I have been giving notice for the last three days. . . .  
(Interruptions) Please give me also an opportunity to speak. . . .  
(Interruptions)

SHRI KIRTI JHA AZAD : Mr. Deputy Speaker, Sir, whatever Shri Chandra Shekharji has just said is right. I agree with him but he everyday speak like this. . . .  
(Interruptions) You receive 35-40 notices everyday but nobody is given an opportunity to speak. . . .  
(Interruptions) We have discussed Gujarat issue here and discussion is held on this issue for one hour or more everyday. . . .  
(Interruptions) Other Members have given notices on

different issues. I myself have given a notice on the situation in Bihar and political murders taking place there. . . .  
(Interruptions) Discussion on Gujarat issue is held everyday for one hour or more. One one hand, differences and other such problems are being created among the people. . . .  
(Interruptions) The issues which we want to raise here. . . .  
(Interruptions) If we discuss the same issue everyday, it would cause uproarious scenes everyday. . . .  
(Interruptions) Is there not any other issue to be taken up during Zero Hour? . . . .  
(Interruptions) Are the issues of other Members not important? . . . .  
(Interruptions) My submission is that everybody should be given an opportunity to speak. If a Member has given a notice to speak on the Gujarat issue, he should be allowed to speak but all the Members start speaking on it. . . .  
(Interruptions) Today, there is no convention, no rules for that. . . .  
(Interruptions) Only those Members should be allowed to speak who have given notices but discussion continues on the same issue everyday for one hour or more. The issues of other Members are not taken up. . . .  
(Interruptions)

SHRI RAMJI LAL SUMAN : Mr. Deputy Speaker, Sir, he is saying that peace has been restored there but it is not true. . . .  
(Interruptions) Peace has not been restored there. This is a very serious matter. Curfew has been imposed in 37 cities and even yesterday, five persons have been killed there. . . .  
(Interruptions)

[English]

MR. DEPUTY SPEAKER : This is too much.

(Interruptions)

[Translation]

SHRI KIRTI JHA AZAD : Mr. Deputy Speaker, Sir, these people are increasing tension in the country by discussing this issue everyday. . . .  
(Interruptions) Is there not any other issue except this one in the country? . . . .  
(Interruptions)

SHRI RAMJI LAL SUMAN : Mr. Deputy Speaker, Sir, please ask them not to do so. . . .  
(Interruptions)

SHRI KIRTI JHA AZAD : Mr. Deputy Speaker, Sir, there should be a limit. . . .  
(Interruptions)

[English]

MR. DEPUTY SPEAKER : Will you please resume your seat?

(Interruptions)

MR. DEPUTY SPEAKER : Shri Azad, I have given the floor to him.

(Interruptions)

SHRI PRIYA RANJAN DASMUNSI (Raiganj) : The Chair will decide. . . .(Interruptions) You cannot decide it. . . .(Interruptions)

SHRI C.P. RADHAKRISHNAN : Sir, for the past four or five days, we have been continuously discussing the Gujarat situation. I want to know whether you would allow any Member to make any allegation against the legitimately elected State Government of Gujarat. . . .(Interruptions) Every day, they are coming here. . . .(Interruptions) Every day, we are discussing this subject. . . .(Interruptions) What is this? The law and order is totally a State subject. . . .(Interruptions)

MR. DEPUTY SPEAKER : Now, nothing goes on record.

(Interruptions)\*

MR. DEPUTY SPEAKER : Will you not allow me to function here? I want to know about that.

(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : Sir, look at the Ministers. The Ministers from the Treasury Benches are enjoying that you are disturbed and you cannot discharge your duty. . . .(Interruptions) This is how they are behaving.

MR. DEPUTY SPEAKER : Today being the last day, even if there is no notice given by you, I will give you the floor, provided there is peace in this House.

(Interruptions)

[Translation]

SHRI KIRTI JHA AZAD : Mr. Deputy-Speaker, Sir, will we continue to discuss Gujarat issue everyday? (Interruptions)

MR. DEPUTY SPEAKER : Kirti ji now so much time has passed. I have not received any notice from any Member from your side. How can I call you to speak? Members who want to raise any issue, give notices to me by 9.30 a.m., you people can also do so.

(Interruptions)

[English]

SHRI PRIYA RANJAN DASMUNSI : Sir, the whole State of Gujarat is burning. . . .(Interruptions)

[Translation]

SHRI KIRTI JHA AZAD : Mr. Deputy Speaker, Sir, I agree to what you have said and I know that I have not

given any notice. Hon'ble Chandra Shekhar ji has expressed his views. . . .(Interruptions) We are doing nothing here for the last one week except discussion over Gujarat. . . .(Interruptions) These people are doing provocative thing. . . .(Interruptions) They are creating problems in the country in the name of Gujarat again and again and increasing tension in the country. . . .(Interruptions) They are raising the same issue daily and they are further worsening the situation in the country by raising Gujarat issue. They are disturbing the communal harmony. Is there not any other issue in the country except Gujarat issue? . . . (Interruptions) Are the issues for which notices have been given by other Members, not important? . . . (Interruptions) Will these people continue to disturb the House everyday in the name of Gujarat? . . . (Interruptions) They gave notice yesterday also relating to Gujarat. It would have been understandable if one or two persons spoke but all of them are speaking on the same subject today also. . . .(Interruptions) Mr. Deputy-Speaker, Sir, these people are repeatedly saying that this Government is instigating the people all over the country. I have said nothing so far in this regard but they are only provoking the people. . . .(Interruptions) They known as to what is the agenda of NDA. They are behind all these incidents in the country. . . .(Interruptions) They do not have any other issue than Gujarat. . . .(Interruptions)

[English]

SHRI PRIYA RANJAN DASMUNSI : Sir, the hon. Ministers sitting there are not serious and there is no Minister of Parliamentary Affairs to control the Members of the Treasury Benches. . . .(Interruptions) I want to place it on record that yesterday also they did the same thing and they did not even allow their own Minister to speak. . . .(Interruptions) They are not allowing even the Chair to conduct the House properly. . . .(Interruptions)

MR. DEPUTY SPEAKER : Shri Dasmunsi, Please take your seat.

(Interruptions)

[Translation]

SHRI SATYAVRAT CHATURVEDI (Khajuraho) : Mr. Deputy-Speaker, Sir, whatever is being said by those Members who are speaking without your permission should not go on record. . . .(Interruptions)

MR. DEPUTY SPEAKER : I expunge whatever has been spoken by Members without my permission.

(Interruptions)\*

SHRI RAMJI LAL SUMAN : Mr. Deputy-Speaker, Sir, communal violence is still going on in Gujarat. When will it be stopped? . . .(Interruptions)

[English]

MR. DEPUTY SPEAKER : I am sorry for this.

(Interruptions)

MR. DEPUTY SPEAKER : Shri Kirti Azad, please take your seat.

(Interruptions)

[Translation]

SHRI KIRTI JHA AZAD : This is not the way, I do not think that it is proper. . . .(Interruptions)

[English]

MR. DEPUTY SPEAKER : I am sorry. None of you has given any notice. You are only interrupting.

(Interruptions)

MR. DEPUTY SPEAKER : This is too much.

(Interruptions)

[Translation]

SHRI RAMJI LAL SUMAN : Mr. Deputy Speaker, Sir, National Human Rights Commission has also said this. . . .(Interruptions)

[English]

SHRI PRIYA RANJAN DASMUNSI : The Members from the Treasury Benches are deliberately disturbing the House. . . .(Interruptions)

SHRI SHIVRAJ V. PATIL (Latur) : Sir, if the Members are not being allowed to speak in the House, you can realise what might be happening in Gujarat. . . .(Interruptions) Those who are speaking without your permission, let their statements not be recorded. Let the Statement of Shri Ramji Lal Suman be recorded. Let it be known to the people at large that even in the House, the Members are not allowed to discuss as to what would be happening to the people in Gujarat itself. . . .(Interruptions)

SHRI C.P. RADHAKRISHNAN : You are trying to destabilise the Government. That is not going to happen. . . .(Interruptions) You people want to take political advantage of Gujarat situation. . . .(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : Sir, the Home Minister has run away. The Government is sitting silent. The Members from the Treasury Benches are disturbing the House. It is a shame on the Government. This is how they are performing within the House. Sir, you can realise what they would be doing outside. . . .(Interruptions)

MR. DEPUTY SPEAKER : Will you allow me to speak ?

(Interruptions)

[Translation]

SHRI RAMJI LAL SUMAN : Mr. Deputy-Speaker, Sir, communal violence is taking place in Gujarat. (Interruptions)

[English]

MR. DEPUTY SPEAKER : Shri Ratilal Verma, please take our seat. Will you please allow me to conduct the House ?

[Translation]

SHRI RAMJI LAL SUMAN : Mr. Deputy Speaker, Sir, communal violence is still continuing in Gujarat. . . .(Interruptions)

12.34 hrs.

*At this stage Shri C.N. Singh and some other hon'ble Members came and stood on the floor near the Table of the House.*

(Interruptions)

[English]

MR. DEPUTY SPEAKER : I appeal to you all to go back to your seats.

12.35 hrs.

[Translation]

*At this stage Shri C.N. Singh and some other hon'ble Members went back to their seats*

(Interruptions)

[English]

SHRI PRIYA RANJAN DASMUNSI : He should be named. . . .(Interruptions) He should be named in the House. . . .(Interruptions)

MR. DEPUTY SPEAKER : Will you please resume your seat ?

(Interruptions)

MR. DEPUTY SPEAKER : Please do not interrupt now. More than half-an-hour is over. Only 25 minutes are left.

*(Interruptions)*

*[Translation]*

SHRI RAMJI LAL SUMAN : Mr. Deputy Speaker, Sir, communal violence is still continuing in Gujarat. . . .  
*(Interruptions)*

*[English]*

MR. DEPUTY SPEAKER : Shri Ramdas Athawale, I told you that I have sent your letter to the Home Ministry.

*(Interruptions)*

MR. DEPUTY SPEAKER : Will you not allow him to speak ?

*(Interruptions)*

MR. DEPUTY SPEAKER : I am here. If there is any objectionable remark, I will expunge that. It is not like this.

*[Translation]*

SHRI RAMJI LAL SUMAN : Mr. Deputy Speaker, Sir, these people do not want to let you conduct the House.  
*(Interruptions)*

DR. LAXMINARAYAN PANDEYA (Mandsaur) : Now there is peace in Gujarat. Why do you want to create disturbance there. . . .*(Interruptions)*

*[English]*

SHRI VAIKO (Sivakasi) : I would ask my friends to kindly consider the observations of the Deputy Speaker. If there is anything objectionable, he will expunge it.

SHRI SHIVRAJ V. PATIL : If this House is not allowed to discuss an important issue, then let the Government not expect co-operation from us. . . .*(Interruptions)*

MR. DEPUTY SPEAKER : Shri Kirti Azad, I said if there is any objectionable remark, I will expunge it. It is not like this. It is very unfortunate.

*(Interruptions)*

MR. DEPUTY SPEAKER : That is why I am telling that if there is any objectionable remark, I will expunge it. But you do not allow this House to function.

*(Interruptions)*

MR. DEPUTY SPEAKER : Are you challenging my decision here today ?

*(Interruptions)*

SHRI SHIVRAJ V. PATIL : If the law is not applicable outside the House, let it be applicable inside the House. Please do not tell us that we are not co-operative. . . .  
*(Interruptions)*

12.38 hrs.

*(At this stage, Shri C.N. Singh came and stood on the floor near the Table.)*

MR. DEPUTY SPEAKER : Please go to your seat.

*(Interruptions)*

12.38-½ hrs.

*(At this stage, Shri C.N. Singh went back to his seat.)*

*(Interruptions)*

MR. DEPUTY SPEAKER : He is on his legs.

*[Translation]*

SHRI ANANT GANGARAM GEETE (Ratnagiri) : Law and order is a State subject, yet if any extraordinary incident takes place in the country. . . .*(Interruptions)*

*[English]*

SHRI PRIYA RANJAN DASMUNSI : The Minister is keeping quiet. . . .*(Interruptions)*

SHRI SHIVRAJ V. PATIL : We have received many letters from Gujarat. We know what is happening in Gujarat. If this issue is not allowed to be discussed even by the elected Members in the House, we cannot imagine what might be happening there to the people who do not have the protection. If the law is not applicable outside the House, let it be applicable inside the Government. It would be in the interest of the Chair. It would be in the interest of the business of the House and it would be in the interest of the Parliament itself. Otherwise, let nobody expect co-operation from us in other matters. This is not the end of the day.

*[Translation]*

SHRI ANANT GANGARAM GEETE : Mr. Deputy Speaker, Sir, Law and order is a State subject. . . .  
*(Interruptions)*

SHRI RAMJI LAL SUMAN : What are you saying ?  
 . . . (Interruptions)

MR. DEPUTY SPEAKER : Geete ji, there is nothing regarding law and order in today's list.

(Interruptions)

SHRI ANANT GANGARAM GEETE : Mr. Deputy Speaker, Sir, we respect you. We will obey your order also. . . . (Interruptions)

SHRI SATYAVRAT CHATURVEDI : Mr Deputy Speaker, Sir, you had allowed Suman ji to speak. Can a question be raised against your order after that ? . . . (Interruptions)

SHRI ANANT GANGARAM GEETE : This Gujarat issue is raised sometimes in the Zero Hour and sometimes under Rule 193 in the House. . . . (Interruptions) There are many incidents which are discussed here, . . . (Interruptions) You have allowed them and we have no objection on it but this issue of Gujarat, which has been discussed many times in the House. . . . (Interruptions) The need of today is to send a message through this House to Gujarat so that peace is maintained in Gujarat and not that the riots are started again. Hence, it is our responsibility, and of this House that this kind of message should go to there entire country and not only to Gujarat so that peace is maintained in whole of the country and, therefore, such a message should go from the House, we want this only. We will obey your order. . . . (Interruptions)

SHRI RAMJI LAL SUMAN : Mr. Deputy Speaker, Sir, it is true that the Gujarat issue was discussed in the House for many days. If the situation that exists that could become normal then we would not have raised the question. Letters are coming from there regularly. . . . (Interruptions) the communal riots there. . . . (Interruptions)

MR. DEPUTY SPEAKER : Yogi Aditya Nath ji, please try to listen.

(Interruptions)

DR. LAXMINARAYAN PANDEYA (Mandsaur) : Mr. Deputy Speaker, Sir, they want to create disorder by saying such things. . . . (Interruptions)

SHRI RAMJI LAL SUMAN : Communal violence is continuing in Gujarat and you are not seeing it, that is the problem. . . . (Interruptions) Yesterday only, five people were killed in Ahmedabad and fifteen were admitted to the hospital. . . . (Interruptions) Justice verma, Chairman of National Human Right Commission had visited there and

after his visit he remarked that if someone says that the situation in Gujarat is normal, then there can be no lie bigger than that. . . . (Interruptions) Justice Verma has completely dismissed the report on riots prepared by the Gujarat Government after tension in Gujarat. . . . (Interruptions) This is very serious matter. People are in terror. . . . (Interruptions) People of various Muslism organisations had met Justice Verma. . . . (Interruptions) The Gujarat case is very serious. The people of Gujarat can not be left at the mercy of the God. . . . (Interruptions) Today is the last day of the House. . . . (Interruptions) What the Government of India is doing ? What the Government of India ought to do to normalise the situation there, it should do something to create confidence in people there. . . . (Interruptions) Through you, I would like to urge upon the Government as to what is the religion of the State ? Why did the State come into existence ? What is the function of the State ? . . . (Interruptions)

SHRI RATILAL KALIDAS VARMA : Mr. Deputy Speaker, Sir, they want to create disturbance by saying such things. . . . (Interruptions)

SHRI RAMJI LAL SUMAN : You people are inciting riots there. . . . (Interruptions) The State Government is inciting riots there. . . . (Interruptions) Are the local people inciting riots ? . . . (Interruptions) People of the Bajrang Dal are inciting the riots and their only efforts are to incite the riots in the entire country. . . . (Interruptions)

[English]

SHRI C.P. RADHAKRISHNAN : Sir, he is a senior Member and he is saying that he is creating disturbance. Can anybody make any sort of allegations against any Member ? What is this ? . . . (Interruptions)

[Translation]

SHRI RAMJI LAL SUMAN : Mr. Deputy Speaker, Sir, as I had urged you, today is the last day of the first fortnight of the Budget Session, hon'ble Home Minister should come and make his Statement about Gujarat and should tell how the situation can be normalised there. . . . (Interruptions) That's all I want to urge upon you. . . . (Interruptions)

SHRI MADHUSUDAN MISTRY (Sabarkantha) : Mr. Deputy Speaker, Sir, with great sorrow I want to say that 20-22 days have passed for the Gujarat incident. . . . (Interruptions)

YOGI ADITYA NATH (Gorakhpur) : Mr. Deputy Speaker, Sir, we should also be allowed to speak. . . . (Interruptions)

[English]

MR. DEPUTY SPEAKER : Yogi Aditya Nath, kindly do not interrupt now.

(Interruptions)

[Translation]

SHRI MADHUSUDAN MISTRY : Sir, 20-22 days have passed for the Gujarat incident and not a single day has passed when people were not killed in Gujarat. That is why hon'ble Home Minister was urged to make a Statement and he made it. Incident took place for 72 hours in Gujarat but it was stated that the State Government did a great job due to which the violence could be controlled. . . .

(Interruptions) Not a single day has passed when shops were not burned. People came out even during the curfew. Yesterday only, six people were killed in Ahmedabad. Hundreds of shops were burned. There is curfew in Baroda). . . .(Interruption) The chairman of Human Rights Commission went there and in the circuit House. . . .(Interruptions) The people who came there were not allowed to be heard. I would like to say to you. . . .(Interruptions)

[English]

Sir, being the Chief Minister he is not able to control the violence. . . .(Interruptions) If he is not capable of controlling the violence, he must be sacked. The Chief Minister must go. . . .(Interruptions)

[Translation]

The intention of the Chief Minister is doubtful and violence is taking place there. . . .(Interruptions)

[English]

He is not able to control the situation. . . .(Interruptions) There is hardly any security that is provided. . . .(Interruptions)

[Translation]

Yesterday night in my constituency.

[English]

All highways were sealed simply because

[Translation]

there is tension and nobody can come out. Nobody can work. The State Government has not provided any help to the people who don't have money for food.

Not only this a letter has been written to the Minister in which it has been stated —

[English]

These camps must be vacated as early as possible.

[Translation]

They were not given the food and were asked to vacate the camps. They have written a letter to the Health Minister stating that the people could not be brought to the doctor. I ask you,

[English]

The hon'ble Minister of Home Affairs must make a statement. That is number one. Secondly, he should categorically ask the Chief Minister whether he is interested in controlling the violence in the State or not. Finally, if the Chief Minister is not capable of controlling the violence in the State or not. Finally, if the Chief Minister is not capable of controlling the violence, the hon'ble Minister of Home Affairs should direct him to step down. . . .(Interruptions)

Sir, three important festivals of Muharram, Hoil and Good Friday are coming soon. . . .(Interruptions) During these three important festivals, there should be additional police *bandobust* in the entire State. There should be additional paramilitary forces which should be sent immediately. . . .(Interruptions) I hope in the best interest of this country, justice finally comes to the State and a message is sent to the State. Otherwise he must go. There is no alternative. This is my submission. . . .(Interruptions)

[Translation]

MR. DEPUTY SPEAKER : You have not given a notice and you are asking me. He has given a notice. . . .(Interruptions)

[English]

SHRI VAIKO : Sir, you are allowing them only. I would request you to kindly hear this side also. . . .(Interruptions) If they have given notices, you allow them on other important points. Let them take up some other issue. There are so many issues. . . .(Interruptions)

[Translation]

DR. RAGHUVANSH PRASAD SINGH (Vaishali) : Mr. Deputy Speaker, Sir, kindly pay attention here also. . . .(Interruptions)